



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. *88-100* of 200 *2*

Applicant(s)..... Subhaleena Acharya..... Respondent(s)..... U.O.I -

Advocate for Applicant(s)..... M/S. B. S. Trpathi Advocate for Respondent(s).....

M K Reddy
Ms Swagati Mohapatra

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

P.O/B.D. for Rs.50/- filed
For Registration please

Memo filed on the Court
to be taken up today
after lunch.

By
25.9.02

Steinh
25.09.02

REGISTER

Or.No.1 dated 25.9.2002

On being mentioned, this matter
has been taken up to-day.

Heard Shri B.S.Tripathy, Advocate for the Applicant and Shri B.Das, Addl. Standing Counsel (on whom a copy of O.A. has been served) appearing for the Respondents.

Applicant's father, while serving as Head Sorter in Dhenkanal Sorting Office died prematurely. The Applicant had approached the Respondents seeking an employment on compassionage ground. In the present Original

Dy. for-

~~Registration~~

~~seen~~
synopsis filed before me

191204

2

07.8.26/2002

NOTES OF THE REGISTRY

Ref. No. dt 25.9.02

free copies of final
order dt. 25.9.02 issued
to counsel for
both sides.

DR
27/9/02

S.O (T)

Copies of order
dt. 25.9.02 along
Copies of O.A. sent
to all respondents
by post.

1/
21/12

DR
21/12/02

ORDERS OF THE TRIBUNAL

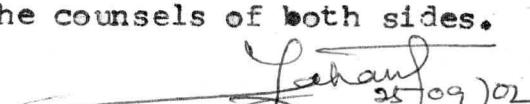
Application under Section 19 of the Administrative Tribunals Act, 1985, the Applicant has sought for a direction to Respondents to consider his case for providing him an employment on compassionate ground. The Legal Heir Certificate placed on record goes to show that Applicant's father Sasi Husan Acharya left behind eight dependents. By swearing an affidavit other members of the family have suggested for appointment of the present Applicant on compassionate ground.

In the aforesaid premises, Respondents are directed to give sympathetic consideration to the case of the Applicant within a period of three months.

This O.A. is disposed of as above. No costs.

Send copies of this order along with copies of the O.A. to Respondents, who should treat this O.A. to be a representation of the Applicant and pass necessary orders within a period as indicated above.

Free copies of this order be made available to the counsels of both sides.


MEMBER (JUDICIAL)

25/09/02